



অসম ৰাজপত্ৰ

THE ASSAM GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

নং ৬৩ দিশপুৰ, শুক্ৰবাৰ, ৬ মে, ১৯৯৪, ১৬ বহাগ, ১৯১৬ (শক)
No. 63 Dispur, Friday, 6th May, 1994, 16th Vaisakha, 1916 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 6th May 1994

No.LGL.174/93/64.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXVII OF 1994

(Received the assent of the Governor on 5th May, 1994)

THE ASSAM TAXATION (ON SPECIFIED LANDS)
(AMENDMENT) ACT, 1994.AN
ACTfurther to amend the Assam Taxation (on Specified Lands) Act,
1990.

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Taxation (on Specified Lands) Act, 1990, XII of 1990,
hereinafter referred to as the principal Act, in the
manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of
the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Taxation
(on Specified Lands) (Amendment) Act, 1994.
- (2) It shall have the like extent as the princi-
pal Act.
- (3) It shall come into force at once.

Amendment
of section 5
of Assam Act
XII of 1990.

2. In the principal Act, in section 5, in clause
(1), for the words, "fifty paise" the words,
"eighteen paise" shall be substituted.
3. (1) The Assam Taxation (on Specified Lands) Assam Ordi-
(Amendment) Ordinance, 1994 is hereby nance No.
repealed. IV of 1994.
- (2) Notwithstanding such repeal, anything
done or any action taken under the
Ordinance so repealed shall be deemed
to have been done or taken under the
corresponding provisions of this Act, as
if this Act had come into force on the
date the said ordinance came into force.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.

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